
(2005) 11 GUJ CK 0019

In the Gujarat High Court

Case No : Special Civil Application No. 7752 of 2002

Niranjan D. Bhatt and Another

APPELLANT

Vs

State of Gujarat and Others

RESPONDENT

Date of Decision : 23-11-2005

Acts Referred:

Citation : (2006) 110 FLR 584 : (2006) 2 GLR 1127

Hon'ble Judges : Jayant Patel, J

Bench : Single Bench

Advocate : R.A. Mishra, for Petitioners 1-2, for the Appellant; Dipan Desai, AGP for Respondent 1 and Law Officer Branch and J.B. Pardiwala, for Respondents 2-3, for the Respondent

Final Decision : Dismissed

Judgement

Jayant Patel, J.—The petitioners have preferred this petition for declaration that the petitioners are appointed on the posts of Bailiff and

Peon at Labour Court, Amreli on regular, permanent basis from their date of initial appointment dated 22.06.1998 and the petitioners are entitled

to all the benefits of regular Bailiff and Peon in all respect of service conditions and the petitioners have prayed for directions to direct the

respondents to absorb and continue them in service as regular Bailiff and Peon with all service benefits. By amendment, the petitioners have prayed

to challenge the Resolution of the Government dated 29.08.1997 for appointment on contractual basis on the posts of Bailiff and Peon.

2. Upon hearing Mr. Mishra, learned counsel for the petitioners and Mr. Pardiwala, learned counsel for respondent Nos. 2 & 3 and Mr. Dipan A.

Desai, Asst. Government Pleader for respondent No. 1, it appears that on factual aspects, there is no dispute on the points as under:

1. That the posts over which, the petitioners were appointed were till a particular date.

2. The posts were to be filled up as per the policy of the Government on contract basis.

3. The advertisement was issued for filling up of the posts on contract basis.

4. The petitioners accepted the terms and conditions for employment on contract basis.

5. The period of contract is over and the petitioners are not continued in service.

6. The regular selection has taken place for the permanent posts of Bailiff and Peon and the regularly selected candidates are appointed.

3. In view of the aforesaid factual position, when the appointment was on contract basis and the petitioners having consciously accepted the

appointment, if upon expiry of the period of contract the petitioners are not continued and when both the petitioners had applied for regular

selection process and are not selected as the regularly selected candidates, the petitioners cannot seek a declaration that the petitioners were

appointed on regular and permanent basis.

4. Further, there were no permanent posts of Bailiff and Peon at the relevant point of time when the petitioners were appointed. Thereafter, the

permanent posts are created and the petitioners have also participated in the said posts. The petitioners were considered and they are not selected

for the posts.

5. Under these circumstances, when the regularly selected candidates are available and are already appointed on permanent basis, direction cannot

be given to absorb the petitioners in service on permanent basis. Reference may be made to the decision of the Apex Court in the case of Director,

Institute of Management Development, U.P. Vs. Smt. Pushpa Srivastava, and more particularly the observations made at para 20 and 23,

whereby the view taken is that in absence of any rule, the appointment which was purely on adhoc and contractual basis for a limited period comes

to an end upon the expiry of the said period.

The reference may also be made to the another decision of the Apex Court in the case of State of Madhya Pradesh and Another Vs. Dharam Bir,

and more particularly, the observations made at para 26 and 31, whereby the view taken by the Apex Court is that when regularly selected

candidates are available, the human approach would require the Court to prefer the selected candidate and not the person who does not possess even the requisite qualification.

Reference may also be made to the another decision of the Apex Court in the case of Allahabad Bank Vs. Shri Prem Singh, , particularly the

observations made at para 9 whereby, the view taken is that, even in case of daily wage, employment is on day to day basis and it comes to an

end upon expiry of the day and therefore the direction of the Tribunal for treating the continuous service consequently entitling the usual pay and the

allowance were not found as legal by the Apex Court.

6. If the aforesaid principles laid down are taken into consideration, no relief can be granted to the petitioners as prayed in the petition.

7. In the result, the petition fails and the same is dismissed and considering the facts and circumstances, there will be no order as to costs.